

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:33  
ANSWERED ON:03.07.2009  
SLOW PACE OF WORK UNDER PMGSY  
Adityanath Shri Yogi;Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware of the slow pace of work under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details of the projects under the scheme not completed within the stipulated period during the last three years, State-wise; and
- (c) the steps taken by the Government to expedite the work under PMGSY?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI)

(a) to (c): A statement is laid on the Table of the House.

Statement referred in reply to parts (a) to (c) of the Lok Sabha Stared Question No. 33 due for reply on 03.07.2009.

(a) Yes sir.

(b) State-wise details of the projects under the PMGSY, not completed within the stipulated period during last three years, have been furnished in Annexure-I.

(c) As per programme guidelines, implementation of the PMGSY is the responsibility of the State Governments. The State Governments have been advised to expedite the pace of execution of projects. On the part of the Ministry the following steps have been taken to facilitate timely completion of works under PMGSY

# State governments have been advised to augment executing capacity

# Central Public Sector Undertakings - CPWD, IRCON, NBCC, NPCC, NHPC and HSCL - have been deployed in states with weak execution capacity like Bihar, Jharkhand and Tripura

# Bidding document provisions have been rationalized to enlarge the pool of eligible contractors. Flexibility has been given to the states to float packages above Rs.10 crore and to permit joint ventures between big and small contractors.

# Delay in tendering and award of works also results in time overrun in execution of projects. In order to address this delay, State Governments have been advised to take recourse to e-tendering of the projects under PMGSY which would not only expedite the process of tendering, it would also enhance transparency and competitiveness in the bidding process.

# Performance incentive for timely completion of projects has been introduced in September, 2006 under which contractors delivering projects within schedule are accorded higher weightage in qualification assessment in future contracts.

# State governments have been advised to closely monitor the schedule of implementation and levy liquidated damages, wherever required.

# Review and monitoring meetings are being held regularly for proper monitoring of the progress.

Annexure - I

Annexure referred to in reply to Lok Sabha Starred Question No. 33 due for reply on 3.7.2009

Statement showing No. of works not completed within expected date under PMGSY

Sl.No. State 2006-07 2007-08 2008-09 Total  
Not completed

1	2	3	4	5	6
1	Andhra Pradesh	436	303	267	1006
2	Arunachal Pradesh	64	43	73	180
3	Assam	430	0	139	569
4	Bihar	160	392	1218	1770
5	Chattisgarh	945	0	1769	2714
6	Goa	0	0	0	0
7	Gujarat	122	209	349	680
8	Haryana	22	38	66	126
9	Himachal Pradesh	0	859	165	1024
10	Jammu & Kashmir	0	107	141	248
11	Jharkhand	0	102	341	443
12	Karnataka	177	198	259	634
13	Kerala	91	77	322	490
14	Madhya Pradesh	919	1613	2295	4827
15	Maharashtra	0	1331	355	1686
16	Manipur	0	59	0	59

17	Meghalaya	30	26	0	56
18	Mizoram	0	34	29	63
19	Nagaland	0	23	29	52
20	Orissa	1007	797	1561	3365
21	Punjab	28	57	0	85
22	Rajasthan	698	1348	332	2378
23	Sikkim	29	67	38	134
24	Tamil Nadu	0	358	0	358
25	Tripura	36	266	330	632
26	Uttar Pradesh	1410	2826	0	4236
27	Uttaranchal	79	102	79	260
28	West Bengal	281	229	414	924
Grand Total	6964	11464	10571	28999	